

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.1071
ANSWERED ON 27TH JUNE, 2019

DELAY IN ROAD PROJECTS

1071. SHRI REBATI TRIPURA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the National Highways Authority of India (NHAI) has any proposal to impose penalties on the companies whose work is very slow in terms of project deadline specially in North East;
- (b) if so, the details thereof along with the names of such companies;
- (c) wherever any other punishments are also available at present in this regard; and
- (d) if so, the details thereof and the methodology to be followed/implemented to root out these delays?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Sir, the respective concession/contract agreements have the provision for levying penalties in case delay is noticed due to failure of the concessionaire/contractor in fulfillment of the obligations of the agreement.

(c) & (d) The penal action and methodology as stipulated in the contract/concession agreement, can only be implemented. As per provisions of respective Concession/ Contract Agreements, NHAI issues cure period notice, intention to termination notice to Concessionaire/Contractor.
